

फिनटेक विभाग, केन्द्रीय कार्यालय FinTech Department, Central Office

Empanelment of Agency/Agencies for providing various services during the Meetings/Seminars/Conferences of FinTech Department – Reponses to the Queries

Any communication related to this empanelment may only be sent to cgmfintech@rbi.org.in and no other email ID.

Sr.	Query received	Proposed Response
No.		
1.	Eligibility Criteria: The agency	The agency must have experience of
	must have experience of	minimum 03 years in providing event
	minimum 05 years in providing	management services as on March 31,
	event management services as	2025.
	on March 31, 2025.As you are	
	aware, the global COVID-19	
	pandemic during 2020 and 2021	
	led to widespread lockdowns and	
	restrictions, significantly	
	impacting the event	
	management industry. During	
	this period, most events were	
	either cancelled or postponed,	
	resulting in limited opportunities	
	to gain practical experience.	
	In light of these unprecedented	
	circumstances, we kindly	
	request that you consider	
	reducing the required experience	
	period to the last 3 to 4 years	
	instead of 5 years. This	

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	adjustment would more	
	accurately reflect the operational	
	realities of the industry during	
	that time.	
2.	The agency should be a	The agency should be a profitable entity
	profitable entity (based on PAT)	(based on PAT) for at least three financial
	for at least three financial years	years during the last five financial years
	during the last five financial years	namely FY 2020-21, FY 2021-22, FY
	namely FY 2020-21, FY 2021-	2022-23, FY 2023-24, and FY 2024-25.
	22, FY 2022-23, FY 2023-24 and	- 4 4 2 22 2 2 2 2
	FY 2024-25.	For the Year 2024-25, Provisional
	For the Veer 2004 25 we will	Balance Sheet will be accepted.
	For the Year 2024-25 we will	
	provide you the Provisional CA	
	Certificate (PAT).	
	Our statutory audit for FY 2024-	
	25 is currently in progress, as per	
	statutory timelines, the audited	
	financials for FY 2024-25 are not due until 31st October 2025.	
	Accordingly, the audited	
	documents for FY 2024-25 are	
	not yet available for submission	
	at this stage.	
	Annual Turnover and Profitability	
	- As last date of compilation of	
	financial audit is 30th Sept 2025,	
	therefore, our financial audit for	
	turnover is currently in progress.	
	Hence, we request that you	
	either consider the provisional	
	turnover certificates for the last	
	financial year (FY 2024-25).	
	inianolai yeai (i 1 2024-20).	

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3.	The agency should be able to provide full on-site services in the states/UTs mentioned in Table 1 under the zone/zones (North, South, East. West) agency is applying for. We are having head office in Mumbai and branches in only few of the zones, however we have conducted events pan India under one order only. Please let us know if it is sufficient. After, empanelment, available bid capacity to take up works under the zone/zones for which the application is being made. North South East West Any one or multiple selection Do we have to submit this detail while bidding or we have to submit this after the empanelment.	The presence of office in all the areas mentioned is not required. Our requirement is that the agency should be able to provide full on-site services in the states/UTs of the ZONE/S, which it is applying for. Multiple zones and pan India can also be selected. Please refer to Annex I. Zone/Zones applied for – (One or more) ———————————————————————————————————

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	As we have 9 geographical	
	offices, we are very keen to	
	participate for specific zones as	
	mentioned in the tender	
	document. However, no format	
	for such submission has been	
	provided. We kindly request you	
	to share the prescribed format.	
	As we are having vast	Selection of certain select cities within a
	geographical spread - offices in	zone is not allowed. EMAs need to
	various cities with local GST	mention the zone/zones in the Annex – I,
	registration, XXXXX is keen to	it is applying for and should be willing to
	empanel in certain cities in	provided services at all the locations
	keeping with the RFP terms and	within the zone.
	conditions.	
	Please confirm "Is your	
	requirement for empanelment for	
	only the whole cities of a single	
	zone? or selection of certain	
	cities in those mentioned zones	
	also will be acceptable to you by	
	the bidder.	
4.	The agency should have a	Bank account in any scheduled
	current bank account in a	commercial bank, will be accepted.
	scheduled commercial bank.	(https://www.rbi.org.in/hindi1/Upload/cont
	We would like to inform you that	ent/PDFs/APPEH23102021_AP1.pdf).
	We would like to inform you that while we maintain a Current	Additionally, it is clarified that Kotak
	Account with Bank of India, it has	Mahindra Bank is a scheduled bank.
	minimal transaction activity. Our	
	primary operational account is	
	with Kotak Mahindra Bank, which	
	we actively use for most of our	
	we actively use for illust of our	

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	transactions. We kindly request	
	you to consider our Kotak	
	Mahindra Bank Current Account	
	for all future communications and	
	transactions.	
5.	Our company, XXXX, has an	No relaxation is envisaged as it is clearly
	average annual turnover of ₹4.60	mentioned as an eligibility criteria. (Refer
	Cr (last 3 years) and extensive	to the Section – II (3.1) Sr. No. 3, of the
	experience in managing large	EOI document).
	events nationally. The current	
	eligibility of ₹10 Cr turnover is	
	restrictive for many capable	
	agencies.	
	We humbly request RBI to kindly	
	reconsider and reduce the	
	turnover requirement to ₹4 Cr (or	
	suitably lower) to allow wider	
	participation from competent	
	agencies like ours.	
6.	The agency should have GST	Copy of the GST registration in hard copy
	registration.	may be submitted along with the
	Diagon along to have and whom to	application.
	Please clarify how and where to	
7	submit the required document.	TMD or Coourity Deposit is not to be
7.	Earnest Money (Security Deposit)	EMD or Security Deposit is not to be deposited at the time of application. The
	υσροδιτ)	details have been provided to make
	EMD & Tender Fee amount is	applicants aware about the process which
	missing in the EOI, therefore	will be followed after the empanelment.
	please clarify we have to submit	will be followed after the offipationherit.
	the EMD & Tender fee or not if	

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	yes then please specify the	
	amount for the same.	
8.	Format for Bid capacity is	After empanelment, available bid
	missing in the tender, therefore	capacity to take up works under the
	please provide the same.	zone/zones for which the application is
		being made is ₹ 10 crores. The agencies
		should be in a position to undertake the
		events, total billing for which will be up to
		a maximum value of ₹ 10 crore.
9.	The Work Completion Certificate	Self-certified copies of
	is already issued on the	certificates/documentary evidence
	department's official letterhead.	already available, will be accepted
	Kindly consider this document. It	and they may be subjected to
	may not be feasible for the	verification at our end.
	department to issue Annex – VI	
	Client's Certificate Regarding	
	Performance of Event	
	Management Agency (On	
	Client's Letterhead) within such a	
	short timeframe. Therefore, we	
	request you to accept the	
	certificate already provided on	
	the department's letterhead.	
	Generally, most of the govt.	
	departments are issuing their	
	certificate in standard format on	
	client request. Issuing of	
	certificate as per client's tender	
	requirement is not feasible for	
	them because it takes lots of time	
	for approval from their related	
	authorities. So, we request you	

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	kindly accept standard format for completion/performance for executed work	
10.	Policy on safety measures and personnel to be deployed on the project. Policy for workman/Labour welfare etc. Please clarify.	The agency should have applicable board/company policies in place. Evidence of such policies may be submitted.
11.	Details of skilled, semi-skilled, unskilled labors engaged.	The point no. 18 of Annex I, may be read as: 'EPFO/ESIC registration documents are to be mandatorily done by the company, in respect of skilled, semiskilled, unskilled labors engaged for execution of various meetings / seminars / workshops / guest lectures / conferences / events for RBI'.
12.	Annex X PRE-CONTRACT INTEGRITY PACT (To be signed post empanelment if the contract value is more than ₹ 5 core) Do we have to submit this on company letter head or on a stamp paper?	To be signed post empanelment if the contract value is more than ₹ 5 core. Hence no action required at this stage.

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13.	Annex XV Non-Disclosure Agreement Do we have to submit this on company letterhead or on a stamp paper?	No action required at this stage. This will be signed on stamp paper, post empanelment at the time of contract executions for events.
14.	Since the pre-bid queries are scheduled to be reverted by 29th August, we request an extension of a few days in the submission deadline so that the clarifications can be suitably incorporated in our proposal. We are writing to respectfully request an extension for the tender mentioned above. Due to the ongoing festive season, we would appreciate your kind consideration in granting us an extension. Due to additional documents required from Banks, Client Performance Certificate as per your given format, we are facing challenges in completing all necessary documents within the current submission timeline. Therefore, we respectfully request an extension of one	Last date and time for submission of duly filled/completed application in a sealed envelope is hereby extended from September 01, 2025 to September 03, 2025. The application form, complete in all aspects, may be submitted 'On or before September 03, 2025 up to 15:00 Hrs'. Please note that applications received after the prescribed time and date for submission are liable to be rejected.

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	week, to enable us to submit a comprehensive and competitive	
	bid.	
15.	In the scoring pattern (Serial No. 7), the marks indicated on the left-hand side paragraph are 20, while on the right-hand side they are shown as 15. We request confirmation on the correct marking scheme.	It is clarified that maximum 15 marks are assigned.
16.	Venue Finalisation o Concern: The scope mentions venue survey but does not clearly define whether EMA is only to recommend or also to finalize and contract with the venue. o Clarification Sought: Will RBI shortlist and finalize the venues,	EMA is only to suggest. RBI will be finalizing the venue, signing contract, if any with the venue, and NOT EMA.
17.	or will EMA be responsible for proposing, negotiating, and contracting the venue? Permissions & Licenses	Permissions and licenses are to be facilitated by EMA. The permissions need
	o Concern: Statutory permissions (police, fire, municipal, sound, copyright, etc.) involve costs and legal liabilities.	to be obtained in the name of RBI. Necessary letter/letters/authorization, as required, will be provided by RBI, to help the EMA.
	o Clarification Sought: Are such permissions to be obtained in RBI's name or EMA?	

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18.	Branding & Theme o Concern: Scope requires theme designing but does not specify if RBI provides base guidelines.	RBI will provide the base guidelines depending on the meeting/seminar/event. The creative(s) would be finalized based on the suggestions/prototypes received from EMA through an iterative engagement.
	o Clarification Sought: Will RBI provide branding guidelines/themes, or is EMA expected to propose multiple creative concepts?	
19.	Delays & Penalties o Concern: Venue restrictions and approvals from external authorities may cause delays outside EMA's control. o Clarification Sought: If such delays occur, will EMA still face penalties, or will these cases be exempt?	Such cases will be dealt with, on case-to-case basis, considering the EMA's role, external dependencies, the special extenuating circumstances, and representation by the EMA.
20.	Extended Event Hours o Concern: Events may run beyond scheduled hours, adding costs for manpower, venue, and utilities. o Clarification Sought: Will such additional costs be reimbursed by RBI?	Any additional item/cost beyond the item list for which bidding will take place, will be reimbursed/paid extra, at the mutually agreed rate/price.

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21.	Advance & Payment Terms o Concern: Large-scale events require upfront investment by EMA; financial risk exists without clarity. o Clarification Sought: Will RBI provide an advance against approved budgets? If yes, what percentage?	Generally, no advance payment is envisaged. The work order will be issued on the letterhead before the meetings/seminar/events and the complete/correct invoices raised post event are paid within 05-15 working days depending on the volume of work involved.
22.	Payment Certification o Concern: The approving authority for "satisfactory completion" is not clearly mentioned. o Clarification Sought: What is the exact payment timeline, and who certifies completion – RBI's event officer, finance, or a joint committee?	As per Sr. No. 21 for payment timeline. Senior Officer/competent authority in respect of the contract, of RBI certifies the completion.
23.	o Concern: Liability risks exist (public safety, third-party damage, staff accidents). o Clarification Sought: Who will be responsible for procuring event insurance – RBI or EMA?	EMA will be responsible for obtaining required event insurance of appropriate type/value and period, covering the outlined risks.

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24.	o Concern: EMA capability may extend beyond one geographical zone, but empanelment seems zonal. o Clarification Sought: If empaneled in one zone, can EMA still bid for events in another zone?	The meeting/seminar/events scheduled in zone will be offered for bidding, first to the empaneled EMAs for that zone. However, RBI will have the flexibility of inviting EMAs of other zones, in case, such need arises. The decision of RBI in this regard will be final.
25.	Tendering Limit o Concern: Tendering limit is capped at ₹10 Cr., but some events may exceed this value. o Clarification Sought: For events exceeding ₹10 Cr., will empaneled agencies automatically be excluded, or can they bid separately?	For events of budget exceeding ₹10 Cr., this empanelment may not be made applicable.
26.	, ,	The EMA needs to submit the bank/credit information commercial report to RBI in a sealed envelope/or specified email at the time of the application.

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	Credit Information Company	
	(CIC).	
	In the event that the above	
	documents are not readily	
	available at the time of	
	submission, we request your	
	guidance on the permissible	
	alternatives, if any, that may be	
	furnished to comply with the	
	eligibility requirements.	